

**Central Administrative Tribunal
Principal Bench**

**CP No.345/2016 in OA No.1893/2016
AND MA No.2970/2016**

New Delhi, this the 03rd day of October, 2016

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. V.N. Gaur, Member (A)**

Dr. Paras Gupta
D/o Shri Sanjay Kr. Gupta
R/o C-10/41, Yamuna Vihar
New Delhi-110053.Applicant

(By Advocate: Shri Mohit Singh with Shri Sudhir Naagar)

Versus

1. Dr. Tarun Seem, Secretary
Department of Health and Family Welfare
Govt. of NCT of Delhi
9th Level, 'A' Wing, Delhi Secretariat, I.P. Estate
New Delhi-110002.
2. Shri Chandrakar Bharti, Secretary
Department of Health & Family Welfare
GNCTD, 9th Level, 'A' Wing
Delhi Secretariat, I.P. Estate
New Delhi-110002.Respondents/Contemnors

(By Advocate: Shri Amit Anand)

ORDER (ORAL)

Justice Permod Kohli, Chairman :-

MA No.2970/2016

This MA has been filed by Shri Amit Anand, learned counsel appearing on behalf of respondent, for exemption from personal appearance of Secretary, D/o Health and

Family Welfare, Govt. of NCT of Delhi. Vide Order dated 22.09.2016, personal appearance of Respondent No.1, Dr. Tarun Seem, Secretary as also the present Secretary Shri Chandrakar Bharti was directed. Both the officers are present in person notwithstanding the exemption application. Along with exemption application, respondents have produced a copy of order dated 29.09.2016 whereby the applicant has been ordered to be allowed to work as Junior Resident, Dental in the hospital for a maximum period of one year including the previous tenure in the hospital subject to observance of all codal formalities. Shri Anand also submits that Mr. Chandrakar Bharti, Secretary, Health and Family Welfare, has also tendered unconditional apology in the affidavit of exemption. This order has been passed in compliance to the directions of this Tribunal dated 01.06.2016 in OA No.1893/2016.

2. In view of the compliance of the directions of this Tribunal and the affidavit of unconditional apology, which we accept, the proceedings in the present Contempt are dropped. Learned counsel for the applicant submits that a copy of the compliance order has been served upon him. However, the applicant is yet to join. Since the order has already been complied with, the respondents will also allow

the applicant to join in accordance with the aforesaid order dated 29.09.2016, as and when she reports.

(V N Gaur)
Member(A)

(Justice Permod Kohli)
Chairman

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